

FIR No.186/2020
u/s 25 Arms Act
PS Punjabi Bagh
State Vs. Shiva

31.07.2020

Present: Ld. APP for the State.

Sh. Krishna Kumar, Id. Counsel for the accused Shiva connected through CiscWebex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused Shiva. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that co-accused has already been granted bail by the court of Ld. Sessions. It is submitted that the accused is in JC since 15.03.2020. It is also submitted that alleged recovery has already been effected and charge sheet has already been filed and accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Heard. Perused.

Considering the submissions made and the fact that recovery has already been effected, co-accused has already been granted bail and the charge sheet has already been filed, accused / applicant is no more required for any custodial interrogation, accordingly, accused Shiva is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions;

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Id. Counsel through whatsapp.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.07.2020

FIR No.364/13
Case No.59896/16
PS Punjabi Bagh

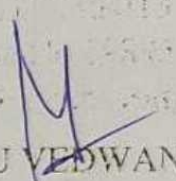
31.07.2020

Present: Ld. APP for the State.

Sh. Rakesh Srivastava, Id. Counsel for accused Nishant
alongwith accused Nishant are connected through Cisco Webex meet
application.

Final arguments heard.

Be put up for clarification / orders on 04.08.2020 at 3:00 pm.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.07.2020

Mittar Kumar Vs. Kapil & Ors.
Case No.
PS Punjabi Bagh

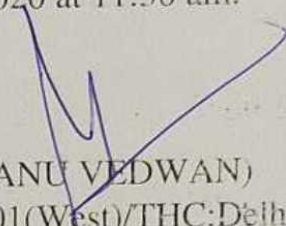
31.07.2020

Fresh complaint case received through official email ID.

It be checked and registered as per rules.

Present: None for complainant.

Be put up for consideration on 04.08.2020 at 11:30 am.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
31.07.2020

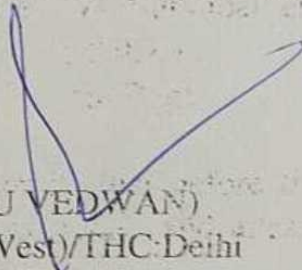
Meera Devi Vs. Suryabali etc.
Case No.8684/19
PS Punjabi Bagh

29.07.2020

File taken up at the request of ld. Counsel as he submits that before the lockdown matter was put up for calling of action taken report and atleast same be called.

Present: Ld. Counsel for the complainant had contacted through electronic mode.

As per request of ld. Counsel, put up matter for purpose fixed that is calling of ATR for 04.09.2020.


(MANU VEDWAN)
MM-01(West)/THC:Deihi
29.07.2020

State Vs Harish Tiwari
FIR No. 495/2017
U/s 384/389/102B/34 IPC
PS Punjabi Bagh

29-07-2020

Present: Learned APP for the State.

Sh Pankaj Gupta, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.

Sh Pranay Abhishek, Learned Counsel for the accused Harish Tiwari is connected through Cisco Webex Meeting App.

Learned Trainee Judge Ms Kanika Aggarwal could not be connected.

Ld. Counsel has already filed an application for delisting of his vehicles. During the course of further submissions today, it is pointed out by the Ld Counsel for the accused that he has filed an affidavit regarding the requirement to move similar application again. It is to be noted that similar application has already been disposed off by this court vide detailed order dated 12.04.2019.

In these circumstances, at this stage, Ld Counsel for the accused has submitted that he wishes to withdraw the present application. Same is not opposed to by the Ld Counsel for the complainant and Learned APP for the State. Accordingly, the counsel for the accused is at liberty to do the same. Application is disposed off accordingly.

(Manu Vedwan)

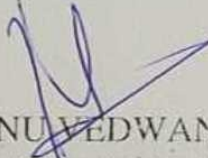
MM: West District: THC
Delhi / 29-07-2020

Case No.1860/19
PS Punjabi Bagh

30.07.2020

Present: None for the complainant.

Keeping in view the overall circumstances and as per the directions of the Hon'ble High Court, put up for the purpose fixed on 29.10.2020.

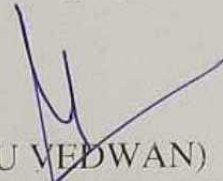

(MANU EDWAN)
MM-01(West)/THC:Delhi
30.07.2020

Case No.1859/19
PS Punjabi Bagh

30.07.2020

Present: None for the complainant.

Keeping in view the overall circumstances and as per the directions of the Hon'ble High Court, put up for the purpose fixed on 29.10.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
30.07.2020